

संकट के बाकट के बावजूद कलकत्ता में सुदूर गुजरात से दूध लाया जाता है। बोर्ड की इस नीति के कारण देश में दूध उत्पादन में भारी कमी हो गई है और विदेशों से दूध की आयात पर निर्भरता बढ़ गई है।

अतः सदन के माध्यम से माननीय मंत्री जी से आप्रह है कि इस स्थिति पर पुनर्विचार कर डेप्यरी को पुनः संगठित करें, जिससे किसी राज्य विशेष के पक्ष में क्षेत्रीय असंतुलन न हो और बोर्ड में सब का उचित प्रतिनिधित्व हो।

(xiv) NEED FOR CBI ENQUIRY INTO THE MURDER OF A VERIFICATION OFFICER IN A TEMPLE AT TIRUCHENDUR.

SHRI C. T. DHANDAPANI (Pollachi) : Sir, I have to bring to the notice of the House a matter of considerable concern to the public in general and to the people of Tamil Nadu in particular.

Under the provisions of the Constitution, 'religious institutions' fall in the Concurrent List of the Seventh Schedule to the Constitution and the Centre can enact law in regard to such institutions. It has been the experience that sometimes religious institutions have been mismanaged and undesirable activities have taken place, and even murders have been committed as evidenced in a case in Tamil Nadu.

In a recent case of murder in Tamil Nadu, it appears that high authorities are involved. I, therefore, demand that a CBI inquiry may be instituted by the Central Government so that full facts of the case come out, and the culprits are brought to book, and deterrent action is taken against all concerned.

I would also like to bring to notice that responsible Press, which tried to bring out the truth behind this heinous murder, has

been persecuted by the authorities. This is undemocratic. I would urge the Central Government to look into the matter without further delay.

I would further urge upon the Government of India to see that the religious institutions in the States are run on proper lines to serve the purpose for which they are meant.

(xv) RAILWAY TRAVEL IN EASTERN U.P. AND BIHAR

SHRI JITENDRA PRASAD (Shahjahanpur) : Under rule 377 I make the following statement.

I would like to draw the attention of the Minister of Railways towards the inhuman and dangerous conditions in which poor labourers and their families travel from Eastern U.P. and Bihar to Punjab in search of work every year during the harvest season. It is a common sight that during the harvest season thousands of persons women and children, travel every day from U.P. and Bihar to Punjab on the roof of the trains which go towards Punjab. It is seen that during the summer months with the blazing sun and hot winds, or in the rainy season when it is raining very heavily and even now during the severe winter months these poor people cling dangerously on the roof of the mail trains which run at a very fast speed. Several of them fall sick due to adverse weather and some get electrocuted due to lack of accommodation in the existing trains. As earlier said, this rush of labourers to and fro Punjab is only at the time of harvest. Hence, the Minister of Railways should make adequate provisions for running Labourers' Specials from Bihar and Eastern U.P. to Punjab during the harvest season and after it to facilitate thousands and thousands of poor

[Shri Jitendra Prasad]

labourers who are exposed to great difficulties and danger of lives in the absence of adequate accommodation in the existing trains.

13.13 hrs.

PLANATATION LABOUR
(AMENDMENT) BILL—Contd.

MR. DEPUTY SPEAKER :

Shri K. A. Rajan was on his legs. The time allotted to this Bill is three hours. We have already spent one hour. The Minister will reply to this discussion at 14.00 hrs. or earlier even.

SHRI K. A. RAJAN (Trichur) :

Yesterday, I have been impressing upon the Minister that whatever legislations we may pass or whether it is a welfare measure or not, because of the peculiar nature of this industry and also the backward conditions prevailing therein, implementation of the legislation is an important problem. Various enactments have been brought in for Plantation workers. It may be minimum wage or equal pay for equal work or any other welfare measure, the implementation side is lacking very much. With whatever good intention you may bring in this legislation, the main point to be stressed again and again is that implementation part is very important so that it is strictly adhered to. Only then the workers will be able to get the benefit, otherwise not.

I would like to mention two or three points connected with the amendments. I would like to express my anxiety in regard to one particular provision. Fragmentation is going on in the rubber plantation. Earlier parent Bill of 1956 was there. The acreage fixed was

11.1 hectares. Most of the rubber plantation owners began to fragment the whole plant to get away from the provision of the enactment. A large chunk of workers were denied the benefit of living. It is not like coffee or tea or any other plantation. Rubber plantation can be very easily fragmented. Lot of workers were thrown out of employment. Those workers could not get minimum living.

The fragmentation particularly in rubber plantations may take place thereby the workers would be denied all those benefits. So, my anxiety regarding this point is that the Minister should take notice of this.

The other point which I would like to bring to the notice of the Minister is the equation connected with the acreage or hectare with the number of workers. The hectare per number of workers varies from plantation to plantation. In tea plantation, the equation may be different. Similarly, in coffee plantation it differs so also the rubber plantation. My humble submission is that the equation connected with the acreage or area vis-a-vis the number of workers, should be decided after taking into consideration the various, different and peculiar aspects of the tea plantation. So, I suggest that the number of workers may be reduced as suggested by the various amendments.

The other thing for which I would like to draw the attention of the Minister is with regard to amount. This Bill has gone far from the report of the Joint Select Committee, which has suggested for Rs. 500/- Now it has been fixed as Rs. 750/- to the workers who are entitled to this benefit. This amount is quite insufficient. You know, apart from the field workers